

(2024) 03 SIK CK 0009
In the Sikkim High Court
Case No : Writ Petition (C) No. 49 of 2023

Hardik Vinay Dhebar

APPELLANT

Vs

Union Of India & Ors.

RESPONDENT

Date of Decision : 04-03-2024

Acts Referred:

Citation : (2024) 03 SIK CK 0009

Hon'ble Judges : Bhaskar Raj Pradhan, J

Bench : Single Bench

Advocate : Harsha Uppal, Raghav Shankar, Rajendra Barot, Suresh Varanasi, Dhiraj Kumar Totala, Sagrik Chatterjee, Aditya Bihari, Asadullah Thangal, Vasudha Jain, Rohan Satija, Ajay Raj, Gunjan Pandey, Shadhna Pradhan, Sudesh Joshi, Uma Shankar Sarda, Sangita Pradhan, Natasha Pradhan, Basava Prabhu S. Patil, Zangpo Sherpa, Sujan Sunwar, Manasi Mukherjee

Judgement

Bhaskar Raj Pradhan, J

1. The learned Deputy Solicitor General of India representing respondent nos.1, 3 to 7 submits that reply to the I.A. No. 01 of 2023 has not been filed as yet and she needs further three weeks time to do so. She also seeks further time to file counter-affidavit. Three weeks time as prayed for is granted. Three weeks thereafter, to the petitioner to file rejoinder, if they so desire. The learned Deputy Solicitor General of India also states that the Union of India has filed a transfer petition before the Hon'ble Supreme Court of India for transfer of pending similar matters in various High Courts including Sikkim High Court.
2. Status Quo Order passed on 20.10.2023 to continue till the next date.
3. List this matter on 16.04.2024.